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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. No. 987/96

DATE OF ORDER : 24-8-1998

BETWEEN :

D. Raju Naidu ... Applicant

AND

1. The Divisional Railway Manager
South Eastern Railway
Waltair Division
Visakhapatnam
2. The General Manager
South Eastern Railway
Garden Reach
Calcutta.
3. Regional Employment Officer
Employment Exchange
Maharanipetta,
Visakhapatnam 530 002.
4. Union of India represented by
The Secretary,
Rail Bhavan
New Delhi.
5. The Railway Board
represented by its Chairman,
Rail Bhavan
New Delhi.

Counsel for the Applicant - Shri M. Kesava Rao

Counsel for the Respondents - Shri C.V. Malla Reddy

Counsel for the State of A.P. - Shri P. Naveena Rao

Coram :

The Hon'ble Shri Justice D.H. Nasir - Vice Chairman

The Hon'ble Shri H. Rajendra Prasad - Member (A)

(Order per Hon'ble Shri H. Rajendra Prasad, Member (A))

Heard Shri M. Kesava Rao for the Applicant,
Shri C.V. Malla Reddy for the Respondents and Shri P. Naveen
Rao for the Government of Andhra Pradesh (R-3).

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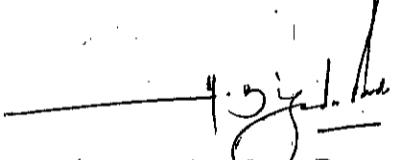
The matter has been reconsidered on the basis of the facts contained in the O.A. as well as in the counter affidavit.

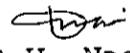
The following direction is issued :

If the applicant had been permitted to appear for the test/examination/interview held on 7-9-1997, or on any subsequent date, in pursuance of the interim orders passed by this Tribunal on 3-9-1997, the results of the said examination shall be declared forthwith, and the merit-based selected candidate shall be appointed now. This is in keeping with the judgement of Hon'ble Supreme Court in Excise Supdt.

Malakapatnam, Krishna Dist., A.P. Vs K.B.N. Visweshwara Rao and others (1996) (6) SCALE 676, as well as Government of India, Department of Personnel and Training O.M. No. 14024/2/96-Estt.(D) dated 18-5-1998.

Thus, the O.A is disposed of finally. No costs.


(H. Rajendra Prasad)
Member (A)


(D.H. Nasir)
Vice Chairman (J)

DICTATED IN OPEN COURT

DATED : 24-8-1998.

*Amriti 2889
Deputy Registrar*

...js/-

0.A987/96

To

1. The Divisional Railway Manager,
SE Rly, Waltair Division, Visakhapatnam.
2. The General Manager,
SE Rly, Garden Reach, Calcutta.
3. The Regional Employment Officer,
Employment Exchange, Maharanipeta,
Visakhapatnam-2.
4. The Secretary, Union of India,
Railbhavan, New Delhi.
5. The Chairman, Railway Board,
Railbhavan, New Delhi.
6. One copy to Mr.M.Kesava Rao, Advocate, CAT.Hyd.
7. One copy to Mr.C.V.Malla Reddy, SC for Rlys, CAT.Hyd.
8. One copy to Mr.P.Naveen Rao, Spl.Counsel for A.P.Govt.CAT.Hyd.
9. One copy to MHRP.M.(A) CAT.Hyd.
10. One copy to DR(A) CAT.Hyd.
11. One spare copy.

pvm*

10/9/98

I COURT

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CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE D.H.N ALSPR

VICE-CHAIRMAN
AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 24 -8 -1998.

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 987/96

T.A.No. (w.p.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

